

Delhi Administration some cases did come to their notice.

(b) Since January 1986, 102 cases of drug peddling, smuggling of narcotics/alcohol by the prisoners were detected. 18 cases of mostly visitors carrying narcotics within the jail boundary and one case of a visitor smuggling in foreign currency were detected. In addition, there were two incidents of gang fights amongst prisoners wherein iron rods and electric wires were used.

(c) Apart from routine search, surprise searches have been increased. All known addicts are kept under strict surveillance. In addition, de-addiction programme is conducted from time to time as a welfare measure

#### Organised crime

\*196. PROF. RAMAKRISHNA MORE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have considered the problem of growing organised crime by the gangs having well-knit organisations at inter-State and international level;

(b) if so, the details thereof;

(c) whether the police and the CBI have been keeping pace with the changing pattern in crime and increase in the population in the country; and

(d) the measures contemplated to re-organise the whole structure by removing the deficiencies, if any, to deal with the situation effectively ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) The Government of India are alive to the problem of growing organised crime by the gangs having inter-State and international ramifications.

(b) During 1915 and 1986, Interpol, India handled several cases of terrorist crimes which were received by it from the State police agencies and the C.B.I. These cases were referred to the concerned National Central Bureaux for investigation.

(c) and (d). Under the Constitution, 'police' is a State subject and as such, the expansion programme of the State police forces concerns the State Governments. The expansion programme of C.B.I. to meet the present day needs is under consideration.

The Central Government provide a number of specialised services to assist the State Governments in keeping up police efficiency. These are indicated briefly as follows :—

- (i) Central Forensic Science Laboratories situated at New Delhi, Chandigarh, Calcutta and Hyderabad.
- (ii) Government Examiners of Questioned Documents at Shimla, Hyderabad and Calcutta.
- (iii) Central Detective Training Schools at Calcutta, Hyderabad and Chandigarh.
- (iv) National Crime Records Bureau has been established at New Delhi to modernise the crime information system;
- (v) The States have been advised to set up State Crime Records Bureau and District Bureaux.
- (vi) National Police Academy, Hyderabad for the basic as well as refresher training of IPS officers;
- (vii) Institute of Criminology and Forensic Science, New Delhi for training of police officers in those subjects.

News Item captioned "Official connivance with poachers in the South"

\*197. SHRI HANNAN MOLLAH :  
SHRI PURNA CHANDRA  
MALIK :

Will the PRIME MINISTER be pleased to state :

(a) whether the attention of Government has been drawn to the news in the Statesman,

Calcutta dated 12 June, 1986 under the caption "Official connivance with poachers in the South", which deals with the killing of elephants in the national park and Madumalai,

(b) if so, the reaction of Government thereon; and

(c) the steps taken to prevent such incidents in future ?

**THE PRIME MINISTER (SHRI RAJIV GANDHI) :** (a) Yes, Sir.

(b) The State Government has been requested to send the details of the case.

(c) The management, control and the jurisdiction over national parks and wildlife sanctuaries vests with State Governments concerned. The Government of Tamil Nadu has intensified the patrolling work in the Madumalai area by engaging 50 Tribal watchers in addition to the existing staff of 80. The Central Government has started a new scheme during the Seventh Five Year Plan with an outlay of Rs 110.00 lakhs on a 50 per cent cost sharing basis between the State and the Central Government to assist the States in their efforts to control poaching and illegal trade in wildlife and its products.

**National Science and Technology  
Entrepreneurship Development Board**

\*198. SHRI MOOL CHAND DAGA : Will the PRIME MINISTER be pleased to state :

(a) the details of expenditure under various heads of the National Science and Technology Entrepreneurship Development Board during the Year 1985-86;

(b) whether Government propose to enhance expenditure on R&D; and

(c) if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) :** (a) During 1985-86, the following expenditure has been incurred under different heads relating to Schemes for Science and Technology Entrepreneurship Development :

(Rs. in lakcs)

(i) Support for Science and Technology Entrepreneures Parks (STEPS)	29.06
(ii) Training	33.28
(iii) Miscellaneous Schemes	19.49

(b) There is no R&D component under this Scheme.

(c) Does not arise.

**Plan Allocation for Industry in Orissa**

\*199. SHRI ANADI CHARAN DAS : Will the Minister of PLANNING pleased to state :

(a) The allocating made for setting up of major and small scale industries during Seventh Plan in Orissa; and

(b) allocation made in the 1986-87 Annul Plan for Orissa for this sector project-wise details ?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA) :** (a) Allocations made for setting up major and small scale industries including minerals but excluding coal and petroleum which form a part of the Energy Sector, during Seventh Plan in Orissa are as below :